

HIGH COURT OF HIMACHAL PRADESH, SHIMLA

No. HHC/Admn.1(18)/78-XII-

Dated: 24.02.2014

OFFICE ORDER

In the interest of administration and in supersession of earlier office orders issued in this behalf from time to time, Hon'ble the Acting Chief Justice has been pleased to constitute the following Committees with immediate effect:-

Sl. No.	Committee(s)	Hon'ble Members	Subjects	Secretary
1.	I. Administrative / Rule – 2A II. Disciplinary and Promotion	Hon'ble the Acting Chief Justice. Hon'ble Mr. Justice Sanjay Karol. Hon'ble Mr. Justice Rajiv Sharma.	(i) Service conditions and disciplinary/ Vigilance matters of Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges. (ii) Probation, Regularization and Confirmation of Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges. (iii) Seniority matters of Judicial Officers/Additional District & Sessions Judges/District & Sessions Judges. (iv) Screening of Judicial Officers/ Additional District & Sessions Judges/ District & Sessions Judges for their utility and continuation in service beyond the age of 50, 55 and 58 years. (v) Awarding of Super Time Scale and Selection Grade to Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges. (vi) Awarding of ACP Scale of Pay to Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges. (vii) Work review/assessment of Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges. (viii) Conduct Rules. (ix) Creation, constitution and establishment of courts. (x) Recruitment of Additional District & Sessions Judges a) by promotion, b) by direct recruitment, and c) by accelerated promotion on merit-cum-seniority basis (jump promotion).	Registrar General except vigilance matters, Registrar (Vigilance) for vigilance matters Registrar General Registrar General Registrar General Registrar General Registrar General Registrar (Vigilance) Registrar General Registrar General Registrar General

	III.Senior Advocates		<p>(xi) Promotion of Civil Judges (Junior Division) to the cadre of Civil Judges (Senior Division).</p> <p>(xii) Departmental Examinations by way of direct recruitment to the cadre of District/Additional District Judges and Departmental examinations for the Civil Judges (Junior Division).</p> <p>(i) Designation of Senior Advocates.</p>	<p>Registrar (Rules)</p> <p>Registrar (Rules)</p> <p>Registrar General</p> <p>Registrar (Rules)</p> <p>Registrar (Rules)</p>
2.	<p>I. Building and Infrastructure</p> <p>II. Retired High Court Judges.</p> <p>III. Litigation</p>	<p>Hon'ble Mr. Justice Sanjay Karol.</p> <p>Hon'ble Mr. Justice Dharam Chand Chaudhary.</p> <p>Hon'ble Mr. Justice Tarlok Singh Chauhan.</p>	<p>(i) All matters pertaining to infrastructure in the High Court including approval of the building plans of court accommodation and residential accommodation of Hon'ble Judges.</p> <p>(ii) All matters pertaining to infrastructure in the District Judiciary including establishment/ construction and approval of building plans of court accommodation and residential accommodation of all the Judicial Officers in the State and maintenance of all existing buildings of District Judiciary.</p> <p>(iii) Matters relating to maintenance of High Court Guest Houses/ Sessions Houses in the entire State.</p> <p>(i) Matters pertaining to retired Hon'ble Judges.</p> <p>(i) For advising the High Court on all legal matters where High Court has been impleaded as a party, including special opinions.</p> <p>Any other matter which is not covered by the other Committee(s) and also assigned by the Hon'ble Acting Chief Justice.</p>	<p>Registrar (Admn.)</p> <p>Registrar (Admn.)</p> <p>Registrar (Admn.)</p> <p>Registrar (Admn.)</p> <p>Registrar (Rules)</p>
3.	<p>I. High Court Staff and staff of District Judiciary</p> <p>II. Finance</p>	<p>Hon'ble Mr. Justice V.K. Sharma.</p> <p>Hon'ble Mr. Justice Dharam Chand Chaudhary.</p> <p>Hon'ble Mr. Justice Tarlok Singh Chauhan.</p>	<p>(i) All matters pertaining to recruitment, promotion and creation of posts in all cadres of High Court.</p> <p>(ii) Seniority matters, service conditions, grievances and disciplinary matters relating to High Court.</p> <p>(iii)Administrative Appeals, representations and disciplinary matters relating to the employees of District Judiciary.</p> <p>(i) To look after all affairs involving Finance.</p>	<p>Registrar General</p> <p>Registrar (Rules)</p> <p>Registrar (Rules)</p> <p>Registrar (Admn.)</p>

	III. Library		(ii) All matters relating to 13 th Finance Commission.	Registrar (Vigilance)
	IV. Mediation and Conciliation		(i) Matters pertaining to purchase and distribution of books for Judges' Library/Libraries at the residences of Hon'ble Judges/Libraries in District Judiciary.	Registrar (Admn.)
			(i) All matters relating to Mediation, conciliation and ADR Mechanism.	Member Secretary, HPSLSA/ Co-ordinator (Main Mediation)
4.	I. Case Management (For High Court)	Hon'ble Mr. Justice Rajiv Sharma. Hon'ble Mr. Justice Dharam Chand Chaudhary.	(i) To devise targets in order to clear back log in High Court.	Registrar (Judicial)
	II. Case Management (For District Judiciary)		(i) To devise targets in order to clear back log in District Judiciary.	Registrar (Admn.)
	III. Rules		(i) Framing of Rules for the High Court and the District Judiciary. (ii) Amendment of existing Rules. (iii) Framing of Rules for H.P. State Judicial Academy. (iv) Consolidation of Rules.	Registrar (Rules)
	IV. Mission Mode Programme		To monitor the implementation of Mission Mode Programme.	Registrar (Admn.)
	V. Permission to Judicial Officers		All matters relating to grant of permission for purchasing/disposing of the immovable properties by Judicial Officers/ADJs/DJs on lease, mortgage, sale, gift or otherwise.	Registrar (Vigilance)
	VI. Right to Information Act.		Matters covered under the Right to Information Act including necessary steps for follow-up.	Registrar (Rules)
	VII. Computer and e-Court		To monitor the progress of computerization and e-courts in the High Court and District Judiciary. Other matters: (i) To oversee the working of Judicial Officers Training Institute, National Law School and all matters relating thereto. (ii) To coordinate with the H.P. State Judicial Officers Association. (iii) To look into the affairs of Disaster Management. (iv) Jail appeals and all matters relating to under trial prisoners.	CPC Registrar (Rules) Registrar General Registrar (Admn.) Registrar (Vigilance)

			(v) Matters regarding protocol of guests and hospitality.	Registrar (Admn.)
			(vi) Passport matters relating to employees of the High Court as well as of District Judiciary including the Judicial Officers.	Registrar (Vigilance)
			(vii) Matters pertaining to sexual harassment.	Registrar (Vigilance)
5.	Disciplinary Committee under Advocates Act	Hon'ble Mr. Justice Rajiv Sharma. Hon'ble Mr. Justice V.K. Sharma.	All complaints against the Advocates.	Registrar (Rules)
6.	Juvenile Justice Board	Hon'ble Mr. Justice V.K. Sharma. Hon'ble Mr. Justice Tarlok Singh Chauhan.	All matters relating to functioning of Juvenile Justice Boards in the State of Himachal Pradesh.	Registrar (Rules)

Note:

- i) Hon'ble the Acting Chief Justice shall be the ex-officio Chairman of all the Committees.**
- ii) All recommendations made by the Committees shall be placed before Hon'ble the Acting Chief Justice before taking follow-up action thereon.**

BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE

REGISTRAR GENERAL

Endst. No.HHC/Estt.1(18)/78-XIII-

Dated: 24.02.2014.

Copies forwarded for information to:-

1. Principal Private Secretary to Hon'ble the Acting Chief Justice;
2. Secretaries to Hon'ble Judges;
3. The Secretary/Private Secretary/PAs to the Registrar General/Registrar (Administration)/Registrar(Rules)/Registrar(Judicial)/Registrar(Vigilance);
4. All the District & Sessions Judges/Additional District & Sessions Judges in the State;
5. All the OSDs/Additional Registrars;
6. All the Deputy Registrars/Assistant Registrars/Court Masters;
7. All the Section Officers/Protocol Officer/Public Relations Officer/ Private Secretaries/Chief Librarian/Marriage Counsellor;
8. The Section Officer (Computer) is requested to upload the above Office Order on the High Court Website today itself.

(From Sl. Nos.1,2,3, and 5 to 8 High Court of H.P. at Shimla)

REGISTRAR GENERAL